

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 22ND MARCH, 2024

No. 86 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon all the Civil Judges (Senior Division), in addition to their present assignment, with immediate effect.

Further, the concerned Principal District and Sessions Judges of Jharkhand and the Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,

Sd/- Mohammad Shakir

Registrar General

Memo No. 1302 /Apptt.

Dated Ranchi the 22nd March, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ all Principal District and Sessions Judges of Jharkhand and the Judicial Commissioner, Ranchi for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 22ND MARCH, 2024

No. 87 A: The Judicial Officer named in Column no. 2 of the table below is transferred and posted as Railway Judicial Magistrate to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which he is competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the officer named in Column no. 2 for the territorial jurisdictions mentioned against his name, given in Column no. 3 of the table below.

The officer is also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973. He is also conferred with the powers to take cognizance of such cases which he has been authorized to try in his respective territorial jurisdictions: -

Sl. No.	Name of the officer with designation and present place of posting	Name of the station where he would be posted in the Court of Railway Judicial Magistrate	Jurisdictions for which power is being vested
01	02	03	04
1.	Mr. Bijai Kumar Yadav J.M.-cum-Judge I/c-cum-P.M.(J.J.Board) Dumka [U.O.T.]	Ranchi	Ranchi, Hazaribagh, Gumla, Lohardaga and Simdega

By order of the Court,

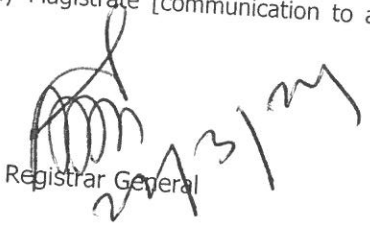
Sd/- Mohammad Shakir

Registrar General

Memo No. 1307 /Apptt

Dated Ranchi the 22nd March, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the Principal District & Sessions Judge, Dumka and Judicial Commissioner, Ranchi for information and communication to the Officer concerned and the concerned Railway Magistrate [communication to all concerned Railways Authorities.].


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION
The 22ND MARCH, 2024

No. 88 A: the Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as **Sub-Divisional Judicial Magistrates**, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table.

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officers after vesting the powers of SDJM & others
01	02	03	04
1.	Ms. Monika Prasad, Judicial Magistrate, Deoghar, (Madhupur). [U.O.T.]	(a) Garhwa (b) Garhwa (c) Garhwa	S.D.J.M., Garhwa
2.	Mr. Subhash Bara, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad [U.O.T.]	(a) Simdega (b) Simdega (c) Simdega	S.D.J.M.-cum-Civil Judge (Jr. Div.) -cum-Judge I/c-cum-P.M., J.J. Board Simdega
3.	Mr. Manjeet Kumar Sahu, S.D.J.M.-cum-Civil Judge (Jr. Div.) -cum-Judge I/c-cum-P.M., J.J. Board, Simdega [U.O.T.]	(a) Chaibasa (b) West Singhbhum (c) Porahat	S.D.J.M., Porahat (Chaibasa)

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1310 /Apptt.

Dated Ranchi the 22nd March, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges for information and (communication to the Officers concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 22ND MARCH, 2024

No. 89 A: The Judicial officers named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Mr. Subhash Bara, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad [U.O.T.]	(a) Civil Judge (Junior Division) (b) Simdega (c) Simdega	(a) Rs. 7,00,000/- within the local limits of Simdega Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Simdega Munsifi	S.D.J.M.-cum-Civil Judge (Jr. Div.)-cum-Judge I/c-cum-P.M., J.J. Board Simdega
2.	Mr. Shivraj Mishra J.M.-cum-Judge in charge, Ranchi [U.O.T.]	(a) Civil Judge (Junior Division) (b) Bermo at Tenughat (c) Bokaro	(a) Rs. 7,00,000/- within the local limits of Bermo Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Bermo Munsifi	Civil Judge (Jr. Div.)-cum-J.M., Bermo at Tenughat, Bokaro

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1311 /Apptt.

Dated Ranchi the 22nd March, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges for information and (communication to the Officers concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION
THE 22ND MARCH, 2024

No. 90 A: The Judicial Officers named in Column No. 2 are designated as Additional Civil Judge (Junior Division) at the place mentioned against her name given in Column No. 3 of the table given below.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place	New Designation of the officer
01	02	03	04
1.	Mr. Prateek Raj, Addl. Civil Judge (Jr. Div.)-cum-J.M., Daltonganj [U.O.T.]	Gumla	Addl. Civil Judge (Jr. Div.)-cum-JM, Gumla
2.	Ms. Sweta Soni, Civil Judge (Jr. Div.)-cum-J.M., Bokaro (Bermo at Tenughat) [U.O.T.]	Gumla	Addl. Civil Judge (Jr. Div.)-cum-JM, Gumla
3.	Mr. Mahendra Pandit, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad [U.O.T.]	Garhwa	Addl. Civil Judge (Jr. Div.)-cum-JM, Garhwa
4.	Mr. Prashant Singh, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur [U.O.T.]	Chatra	Addl. Civil Judge (Jr. Div.)-cum-JM, Chatra
5.	Ms. Sonali Singh, Addl. Civil Judge (Jr. Div.)-cum-J.M., Ranchi [U.O.T.]	Chatra	Addl. Civil Judge (Jr. Div.)-cum-JM, Chatra
6.	Ms. Monica Srivastava, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur [U.O.T.]	Bokaro	Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro
7.	Mr. Akshay Sharma, Railway Judicial Magistrate Ranchi [U.O.T.]	Bokaro	Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro
8.	Mr. Abhinaw Kumar, S.D.J.M., Garhwa [U.O.T.]	Hazaribagh	Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh
9.	Ms. Juhi Kumari, Addl. Civil Judge (Jr. Div.)-cum-J.M., Koderma [U.O.T.]	Hazaribagh	Addl. Civil Judge (Jr. Div.)-cum-JM, Hazaribagh
10.	Ms. Manya Tandon, Judicial Magistrate, Deoghar [U.O.T.]	Ranchi	Addl. Civil Judge (Jr. Div.)-cum-JM, Ranchi
11.	Mr. Aditya, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur [U.O.T.]	Dumka	Addl. Civil Judge (Jr. Div.)-cum-JM, Dumka
12.	Ms. Neha Jha, Addl. Civil Judge (Jr. Div.)-cum-J.M., Hazaribagh [U.O.T.]	Dumka	Addl. Civil Judge (Jr. Div.)-cum-JM, Dumka
13.	Ms. Dhriti Dhairya, Civil Judge (Jr.Div.), Ranchi [U.O.T.]	Madhupur (Deoghar)	Addl. Civil Judge (Jr. Div.)-cum-JM, Madhupur (Deoghar)
14.	Ms. Srishti Ghai, Addl. Civil Judge (Jr. Div.)-cum-J.M., Ranchi [U.O.T.]	Deoghar	Addl. Civil Judge (Jr. Div.)-cum-JM, Deoghar
15.	Ms. Rojleena Bara, J.M.-cum-Addl. Civil Judge (Jr.Div.)-cum-P.M.(JJB), Ranchi [U.O.T.]	Daltonganj	Addl. Civil Judge (Jr. Div.)-cum-JM, Daltonganj
16.	Ms. Nutan Ekka, Addl. Civil Judge (Jr. Div.)-cum-J.M.-cum--Special Court, elected M.P./ M.L.A. Ranchi [U.O.T.]	Dhanbad	Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad
17.	Mr. Sarthak Sharma, JM, Dumka [U.O.T.]	Ranchi	Addl. Civil Judge (Jr. Div.)-cum-J.M.-cum--Special Court, elected M.P./ M.L.A. Ranchi
18.	Ms. Paridhi Sharma, Judicial Magistrate, Dumka [U.O.T.]	Ranchi	Addl. Civil Judge (Jr. Div.)-cum-JM, Ranchi
19.	Ms. Jenish Minz, Addl. Civil Judge (Jr. Div.)-cum - J.M, Dhanbad.	Ranchi	Addl. Civil Judge (Jr. Div.)-cum-JM, Ranchi

The concerned Principal District and Sessions Judges including the Judicial Commissioner, Ranchi are hereby directed to ensure the transfer of Civil Cases to this court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,

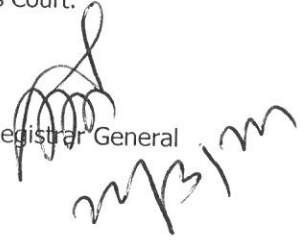
Sd/- Mohammad Shakir

Memo No. 1312 /Apptt.

Dated Ranchi the 22nd March, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the concerned Principal District & Sessions Judges and the Judicial Commissioner, Ranchi for information and (**communication to the Officers concerned**)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

Registrar General



HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 22ND MARCH, 2024

No. 91 A: The Officers named in Column No. 02 are transferred/ posted as Registrars/ Judges In-charge, Civil Courts, at the places mentioned against their respective names in Column no. 03 of the table below, to do the administrative duties in those Judgeships :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed	Designation of the officers after designated as Registrar & others
01	02	03	04
1.	Mr. Prashant Kumar Verma, J.M.-cum-Judge in charge, Koderma [U.O.T.]	Ranchi	J.M.-cum-Judge in charge, Ranchi
2.	Mr. Subhash Bara, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad [U.O.T.]	Simdega	S.D.J.M.-cum-Civil Judge (Jr. Div.) -cum-Judge I/c-cum-P.M., J.J. Board Simdega
3.	Mr. Zaved Khan, Addl. Civil Judge (Jr. Div.)-cum-J.M., Garhwa	Dumka	J.M.-cum-Judge I/c- cum- P.M. (J.J.Board), Dumka
4.	Ms. Shivangi Priya Addl. Civil Judge (Jr. Div.)-cum-J.M, Koderma	Koderma	J.M.-cum-Judge I/c, Koderma


By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1313 /Apptt.

Dated Ranchi the 22nd March, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

Registrar General



HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 22ND MARCH, 2024

No. 92 A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at their respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Mr. Vivek Kumar, Civil Judge (Sr. Div.), Hazaribagh (in addition to his present assignment)	Hazaribagh
2.	Mr. Bikrant Ranjan, Civil Judge (Sr. Div.), Hazaribagh (in addition to his present assignment)	Hazaribagh
3.	Mr. Prateek Raj, Addl. Civil Judge (Junior Division)-cum-JM, Daltonganj	Gumla
4.	Ms. Sweta Soni, Civil Judge (Jr. Div.)-cum-J.M., Bokaro (Bermo at Tenughat)	Gumla
5.	Mr. Mahendra Pandit, Addl. Civil Judge (Jr. Div.)-cum-J.M., Dhanbad	Garhwa
6.	Mr. Prashant Singh, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur	Chatra
7.	Ms. Sonali Singh, Addl. Civil Judge (Jr. Div.)-cum-J.M., Ranchi	Chatra
8.	Ms. Monica Srivastava, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur	Bokaro
9.	Mr. Akshay Sharma, Railway Judicial Magistrate, Ranchi	Bokaro
10.	Mr. Abhinaw Kumar, S.D.J.M., Garhwa	Hazaribagh
11.	Ms. Juhi Kumari, Addl. Civil Judge (Jr. Div.)-cum-J.M., Koderma	Hazaribagh
12.	Ms. Manya Tandon, Judicial Magistrate, Deoghar	Ranchi
13.	Mr. Prashant Kumar Verma, J.M.-cum-Judge in charge, Koderma	Ranchi
14.	Mr. Aditya, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur	Dumka
15.	Ms. Neha Jha, Addl. Civil Judge (Jr. Div.)-cum-J.M., Hazaribagh	Dumka
16.	Mr. Shivraj Mishra, J.M.-cum-Judge in charge, Ranchi	Bermo at Tenughat (Bokaro)
17.	Ms. Dhriti Dhairya, Civil Judge (Jr.Div.), Ranchi	Madhupur (Deoghar)
18.	Ms. Srishti Ghai, Addl. Civil Judge (Jr. Div.)-cum-J.M., Ranchi	Deoghar
19.	Ms. Rojleena Bara, J.M.-cum-Addl. Civil Judge (Jr.Div.)-cum-P.M.(JJB), Ranchi	Daltonganj
20.	Ms. Nutan Ekka, Addl. Civil Judge (Jr. Div.)-cum-J.M.-cum--Special Court, elected M.P./ M.L.A., Ranchi	Dhanbad
21.	Mr. Sarthak Sharma, JM, Dumka	Ranchi
22.	Ms. Paridhi Sharma, Judicial Magistrate, Dumka	Ranchi
23.	Mr. Zaved Khan, Addl. Civil Judge (Jr. Div.)-cum-J.M., Garhwa	Dumka
24.	Ms. Shivangi Priya, Addl. Civil Judge (Jr. Div.)-cum-J.M, Koderma.	Koderma
25.	Ms. Jenish Minz, Addl. Civil Judge (Jr. Div.)-cum -J.M, Dhanbad.	Ranchi

Accordingly, the aforesaid officers are directed to join their new assignment at the Judgeship as mentioned in Column No. 03 of the table above before the concerned Principal District & Sessions Judges of Jharkhand/ the Judicial Commissioner, Ranchi with immediate effect.

Further, the concerned Principal District and Sessions Judges of Jharkhand and the Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1314 /Apptt.

Dated Ranchi the 22nd March, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges of Jharkhand and the Judicial Commissioner, Ranchi for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

Registrar General

